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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 30.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 22/11	TP 28/16	For modification	397/ 398	K.P. Bhopanna Vs Vector NDT Technologies Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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	<i>H. Ratakonda</i>		
	<i>Shilpa Bopans.</i>	<i>Respondent</i>	<i><u>Shilpa Bopans</u></i>

P.T.O.

The petitioner is present in person. Respondent No.2 is present in person. Respondent No.4 is also present in person.

The matter is listed today for passing necessary modified order in relation to relief No.3 of order dated 28.08.2017.

Before issuance of the order copy to the parties as confirmed by parties present in the Court and also before uploading the order on the website, this Tribunal noticed an error occurred in respect of relief No.3 of the order dated 28.08.2017 and requires to be modified.

Therefore, the matter is listed today and both sides reported no objection for making necessary modification in respect of relief No.3. The discussion made in page Nos.18 to 23 warrant modification of the relief No.2 which shall be as follows:

(3) By declaring that the allotment of 22500 shares to Respondent No.3 and 67,500 shares to Respondent No.2 as illegal and null and void and thereby cancelling the said allotment and restoring the shares of the first Respondent Company prior to the impugned enhancement.


instead of :


(3) In the facts and circumstances of the case elaborated above, the petitioner may be permitted to invest for allotment of 22,500 shares at the current valuation + 67,500 shares of the Company and the Company should have further shares to the petitioner in terms of the provisions of Section 62 of the Companies Act, 2013.

The Tribunal has power under Rule 154 of NCLT Rules to amend the order within two years from the date of pronouncement. Therefore, the order is passed modifying relief No.3 as below.

(3) By declaring that the allotment of 22500 shares to Respondent No.3 and 67,500 shares to Respondent No.2 as illegal and null and void and thereby cancelling the said allotment and restoring the shares of the first Respondent Company prior to the impugned enhancement.

Registry is directed to make necessary modification in the main order at page No.30 by including the modified relief which shall be read in place of relief No.3 in the main order.


30/8/17
Member (J)


30/8/17
Member (T)